

(16)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. NO.154/2003
in
C.P. NO.313/2002
in
O.A. NO.1550/1999

This the 29th day of May, 2003

HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

HON'BLE SHRI KULDIP SINGH, MEMBER (J)

M.Shankar & Anr.

... Applicants

-versus-

All India CPWD (MRM) Karamchari
Sangathan & Ors.

... Respondents

O R D E R (By Circulation)

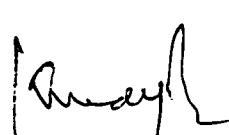
Hon'ble Shri V.K.Majotra, Member (A) :

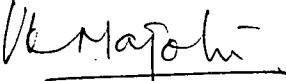
OA No.1550/1999 was disposed of vide order dated 15.11.2000 with direction to respondents to verify the particulars of applicants and consider regularisation of their service in their turn from the dates vacancies are available in accordance with the rules, law and instructions on the subject issued by the Government from time to time.

2. Respondents passed orders relating to applicants (Annexure R-2/I to VI). Being still aggrieved, applicants filed CP No.313/2002 which was disposed of vide order dated 29.1.2003 by the Tribunal directing respondents to regularise applicants within a further period of 15 days from the date of order without insisting upon the requirement of sponsorship by the employment exchange and lifting of ban on direct recruitment.

3. Presently, respondents have filed this application seeking review of order dated 29.1.2003 in CP No.313/2002. It has been stated that applicants' contention in the OA and the CP that certain persons had been regularised by respondents retrospectively without resorting to the conditions attached with the regularisation of the four applicants could not be rebutted by respondents in the OA (present review applicants) which has resulted in the order dated 29.1.2003. Applicants in the OA and the related CP had made averments in regard to the regularisation of certain persons by respondents without imposition of any conditions. If respondents could not rebut the contentions of applicants in the OA and the CP, they have to blame themselves for this. There is no error on the face of record. On consideration of the pleadings of the parties in the OA and the CP, the present review application is merely an attempt to re-argue the matter which is impermissible in review.

4. This review application is accordingly dismissed in circulation.


(Kuldip Singh)
Member (J)


(V. K. Majotra)
Member (A)

/as/